

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-762(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2019.**

**NAME OF THE COMPANY: M/s. Rosewood Projects Pvt. Ltd. V/s. M/s.  
Vardan Associates Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016**

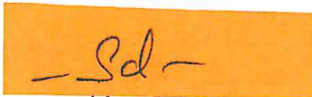
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Advocate for the Petitioner  
Advocate for the Respondent

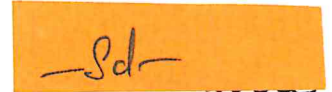
**ORDER**

The matter was listed today for pronouncement of order. However, both the counsels submit that a compromise has been effected pursuant to which a cheque of Rs. 14 lakhs has been tendered by the Corporate Debtor and has been accepted in full and final satisfaction of the claimed made herein subject to its clearance. Ld. counsel submits that the cheques has been presented and therefore they wish to await the proceeds being received.

To come up on 6<sup>th</sup> September, 2019.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**